

EXTENDING ACT 23 OF 1839 TO CAMP FOLLOWERS ACT 1841

ACT No. XXVIII. OF 1841

(Rep., Act 29 of 1861)

[15th November, 1841.]

Passed by the Right Hon'ble the Governor General of India in Council, on the 15th of November, 1841.

AN Act for extending Act No. XXIII. of 1839, to Camp Followers.

I. It is hereby enacted, that in cases in which an offender, being a Soldier, is punishable under Act No. XXIII. of 1839—Any offender amenable to any Articles of War for the East India Company's Native Forces, not being a Commissioned Officer, shall be punishable according to that Act, as well as otherwise according to law; and Act No. II. of 1840, shall be applicable to offenders imprisoned under this Act.
